.

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

O.A. NO. 573 OF 2023

IN THE MATTER OF:-

PRAKASH YADAV ....APPLICANT

VERSUS

STATE OF HARYANA & ORS. ....RESPONDENTS

REPLY ON BEHALF OF THE APPLICANT

MOST RESPECTFULLY SHOWETH:

I am writing to bring to your attention a pressing issue regarding water pollution in Village Kharkhada. The village is facing severe water pollution due to the dumping of contaminated water from the houses into the johad (pond) located in the middle of the village.

This issue has been persisting for over 15-20 years, and despite numerous complaints to the authorities, no concrete action has been taken. In June 2017, a petition was filed with the CM Window and Haryana Human Rights Commission, requesting immediate intervention to address this issue by diverting the contaminated water away from the populated area of the village.

Scanned with OKEN Scanner

.

However, the Panchayat department has failed to take any meaningful steps to resolve this issue. As a result, the matter was escalated to the Human Rights Commission and the District Grievance Redressal Committee. Under the leadership of Minister Vipul Goel, the District Panchayat Raj Department was instructed to resolve the issue.

The Panchayat Raj Department issued a tender worth approximately 37 lakh rupees for laying a pipeline to divert the polluted water away from the village. This project included the excavation of a new pond on Panchayati land, situated far from the village population. The pipeline work was nearly completed, and in 2018, a large pit was dug to collect the contaminated water away from the village. Approximately 50 lakh rupees have been spent on this project.

However, despite the passage of six years, the contaminated water is still being dumped into the johad within the village. During the hearing of this petition, a sewage line was also installed to channel the dirty water into the same johad. I am attaching copies of the relevant tender documents and other related information for your reference.

I kindly request the Honorable Court to take immediate action to ensure that the polluted water is diverted away from the village, as originally planned and to address the ongoing environmental and health concerns of the villagers.

Parkash yadav
Applicant

Rewari
Dated:15.08.2024

Note-I have attached the related documents and letters issued in this matter for your review. These include the tender documents, correspondence with the authorities, and other relevant information that highlights the severity of the situation.

Scanned with OKEN Scanner

श्री प्रकाश यादव पुत्र श्री फतेसिंह यादव गांव व डाकखाना खरखडा जिला रेवाडी। CMOFF/N/2017/40973 मो0- 9992311515	खण्ड विकास एवं पंचायत अधिकारी, रेवाड़ी ने अपनी रिपोर्ट मे लिखा है कि जिला लोक सम्पर्क एवं कष्ट निवारण समिति की मासिक, बैठक दिनांक 30.03.2018 को माननीय विपुल गोयल जी, उद्योग मन्त्री हरियाणा सरकार, की अध्यक्षता मे हुई थी, जिसके द्वारा ग्राम खरखड़ा मे गन्दे पानी के समाधान के लिए Seechewal Model की 37.71 लाख रु0 की तकनीकी स्वीकृति अधीक्षक अभियन्ता पंचायती राज, लोक निर्माण, वृत गुरूग्राम से प्राप्त की जा चुकी है। कार्यकारी अभियन्ता पंचायती राज रेवाड़ी द्वारा दिनांक 23.07.2018 को Kadyan enterprises india Pvt. LTD. को टेन्डर अॅलाट कर दिया गया है। आगामी कार्यवाही उनके कार्यालय द्वारा की जानी है। अतः अध्यक्ष महोदय ने कार्यकारी अभियन्ता (पंचायती राज) रेवाड़ी व खण्ड विकास एवं पंचायत अधिकारी, रेवाड़ी को निर्देश दिए कि सम्बन्धित कम्पनी को कार्य अलॉट करके आदरणीय मंत्री जी व उपायुक्त कार्यालय को सूचित करेंगे तथा परिवाद को फाईल करने के निर्देश दियें।

Scanned with OKEN Scanner

सेवा में

खण्ड विकास एवं पंचायत अधिकारी
खोल/जाटूसाना (?) — ~~धारूहेड़ा~~ धारूहेड़ा।

विषय :- गाँव के जोहड़ के दूषित पानी की निकासी व नाले नालियों का पानी जोहड़ में नहीं डालने बाबत।

श्रीमान जी,

उपरोक्त विषय बारे आपकी सेवा में अवगत कराया जाता है कि श्री प्रकाश S/o फतेह सिंह द्वारा जोहड़ के गंदे पानी की निकासी व नाले/नालियों का पानी जोहड़ में नहीं डालने बारे शिकायत दी है।

शिकायत के समाधान बारे अवगत कराया जाता है कि शिकायत में स्वयं शिकायतकर्ता द्वारा लिखा गया है कि पंचायत राज विभाग द्वारा 38 लाख रुपए के टेंडर कराकर पाइपलाइन डालने का कार्य करवाया गया व गंदे पानी की हेतू आबादी से दूर जोहड़ खुदाई का कार्य कराया गया तथा ग्राम पंचायत द्वारा इस जोहड़ में पानी डालने का कार्य शुरू किया गया तो पुलिस विभाग द्वारा अधिकारी कार्यालय व आवास का हवाला देते हुए पानी डालने से रुकवा दिया गया। ग्राम पंचायत के पास अन्यत्र इस पानी की निकासी हेतू जगह नहीं है। पुलिस विभाग द्वारा गंदा पानी आबादी से बाहर के जोहड़ में डालने बाबत उच्चाधिकारियों की सेवा में अवगत कराया जा चुका है। अतः शिकायत फाइल करने का कष्ट करें।

(हस्ताक्षर)
सरपंच
ग्राम पंचायत खरखड़ा
खण्ड व जिला रेवाड़ी (हरि.)

Scanned with OKEN Scanner

खण्ड विकास एव पंचायत अधिकारी,
रेवाडी।

जिला विकास एव पंचयत अधिकारी,
रेवाडी।

Attested
6/11/23
Assistant Public Information Officer
Haryana Human Rights Commission,
Chandigarh, Haryana

कमांक:–4253 दिनांक:– 05/12/18

शिकायत नं0 634 / 17 / 2017 प्रकाश निवासी खरखडा।

विषय –

आपके कार्यालय के पत्र कमांक 17039 / पंचायत दिनाक 30.11.2018 के सदर्भ में।

उपरोक्त विषय के सम्बन्ध मे श्री प्रकाश निवासी खरखडा द्वारा माननीय सचिव,हरियाणा मानव अधिकार आयोग चण्डीगढ की सेवा मे शिकयत की गई है कि गाव खरखडा जिला रेवाडी मे जनस्वास्थ्य विभाग ने 24 एकड जमीन वाटर ट्रीटमैन्ट प्लान्ट बनाने के लिए अधिग्रहण की हुई है और लगभग प्लान्ट बन भी चुका है। इस प्लान्ट मे केवल धारूहेडा का गन्दा पानी डाले जाने का ही प्रपोजल है। जबकी गांव का गन्दा पानी अभी भी गाव के बीचो–बीच बने जोहड मे ही डाला जा रहा है। अनुरोध किया है कि गांव का गन्दा पानी भी गांव के जोहड की बजाय गांव की जमीन मे बने वाटर ट्रीटमैन्ट प्लान्ट मे ही डाला जावें। क्योकी जोहड प्राथमिक पाठशाला व गांव की आबादी के पास है। जिससे बीमारी फैलने व पीने का पानी दुषित होने का अन्देशा भी है।

कार्यकारी अभियन्ता पं0 राज रेवाडी ने पत्र कमांक पी,आर,आर–18 / 2205 दिनांक 29.05.2018 द्वारा खण्ड कार्यालय को लिखित मे सूचित किया है कि ग्राम खरखडा मे निर्माण किए जाने वाले Seenchewal model की मु0 37.71 लाख रू. की तकनीकी स्वीकृति अधीक्षक अभियन्ता पं0 राज, लोक निमार्ण, वृत गुरूग्राम से प्राप्त कर ली गई है। प्रशासनिक स्वीकृति दिलाने बारे लिखा गया था। खण्ड कार्यालय के पत्र कमाक 1828 दिनांक 31.05.2018 द्वारा कार्यकारी अभियन्ता पं0 राज रेवाडी को ग्राम खरखडा मे निर्माण किये जाने वाले Seenchewal model की प्रशासनिक स्वीकृति भेजी जा चुकी है।

कार्यकारी अभियन्ता पं0 राज रेवाडी द्वारा कार्य का टेन्डर Kadyan Enterprises India PVT.LTD को अलॉट कर दिया गया है। दिनांक 28.11.2018 को ग्राम खरखडा मे मौका निरीक्षण किया गया। निरीक्षण के दौरान पाया गया की गन्दे पानी की निकासी के लिए पाईप डालने का कार्य चालू किया हुआ है। रिपोर्ट आपकी सेवा मे आगामी आवश्यक कार्यवाही हेतू प्रषित है।

सलग्न:– 2

खण्ड विकास एव पचायत अधिकारी,
रेवाडी।

Scanned with OKEN Scanner

53 (54) 52

6/11/21

Assistant Public Information Officer
Haryana Human Rights Commission,
Chandigarh, Haryana

BEFORE THE HARYANA HUMAN RIGHT COMMISSION,

CHANDIGARH.

In Reference to complaint No. 634/17/2017 of Sh. Parkash R/o Village Kharkhara, Sub Tehsil Dharuhera, District Rewari.

Affidavit

I Deepak Kumar, Block Development & Panchayat Officer, Rewari, do hereby solemnly affirm and declare as under:-

1- That I have been directed to submit an affidavit in the above mentioned complaint by the Deputy Commissioner, Rewari vide letter No. 1734/Panchayat dated 06-03-2019.

2- That the executive agency for the said work is Executive Engineer (PR)Rewari.

3- That the Executive Engineer (PR) Rewari has sought the said report from the S.D.O. (PR) Rewari and submitted the same to Deputy Commissioner, Rewari vide letter No. PRR-2019/908 dated 05-03-2019. The scheme in the village Kharkhara Seenchewal Model (Liquid Waste Management) the work is in progress through contractor (tender). The place where the pond was to be diged the land is of panchayat and the panchayat has leased out the land to a private person, so the work was delayed. The work of digging of the pond is in progress and the work of laying of pipe line has been completed more than 90 %. The rest of 10 % work is between pipe line and the pond.

6/11/25
Assistant Public Information Officer
Haryana Human Rights Commission,
Chandigarh, Haryana

54 (55) 53

cultivating. Now at this lease of land crops has been grown. When the crops will be ready and after harvesting the crops, the work of pipe line will be started. Due to the crops the work was delayed. Now after harvesting the crops the work would be completed by the end of July 2019.

Deponent

Verification:

Verified that the contents of the above affidavit are true and correct on the basis of the officials record no part of it is false and nothing has been concealed therein.

OATH COMMISSIONER REWARI 08/3/19

Place: Rewari.

Date:

Deponent

Deponent identified
Yadav Adv

Certified that the above was solemnised on oath / affirmation before me this 08 of March 2019 at Rewari in the ... of Rewari who is identified by Sh. Rajbir Singh Adv. Deepak Kumar
Certified further that the a... has been read and explained to the deponent who seem... perfectly to understand the same of corr...

Oath Commissi...

ATTESTED
Narender Kumar Yadav Adv
Oath Commissioner
District Court, Rewari

Scanned with OKEN Scanner

(63)

प्रेषक

जिला विकास एवं पंचायत अधिकारी,
रेवाड़ी।

सेवा मे

सचिव,
हरियाणा मानव अधिकारी आयोग,
निर्माण सदन, सैक्टर 33–ए,
चण्डीगढ़।

Attested
6/11/23
Assistant Public Information Officer
Haryana Human Rights Commission,
Chandigarh, Haryana

क्रमांक /पंचायत दिनांक 05/11/19.

विषयः– गांव खरखडा मे चल रहे SLWN के कार्य बारे–शिकायत न0 634/17/2017 प्रकाश निवासी खरखडा।

उपरोक्त विषय पर आपके आदेश दिनांक 26.08.2019 के सन्दर्भ मे।

सन्दर्भाधीन आदेशो की पालना मे विषयाधीन शिकायत के सम्बन्ध मे दिनांक 03.10.2019 को सायं 3–30 बजे डीडीपीओ, कार्यकारी अभियन्ता(पं0राज) रेवाडी, GAIL के मुख्य प्रबन्धक व डी0एस0पी0 मुख्यालय की उपस्थिती मे हुई बैठक मे कार्यकारी अभियन्ता पंचायती राज ने बताया था कि गांव खरखडा ने चल रहे SLWN का कार्य 90 प्रतिशत पूर्ण को चुका है तथा मौके पर कार्य बन्द है। इस स्थिति मे कार्य को कही और अन्यत्र स्थान पर स्थानान्तरित किया जाना सम्भव नही है। इसके अतिरिक्त यह भी बताया गया कि प्रस्तावित जगह से लगभग 800–900 फुट की दूरी पर जनस्वास्थ्य विभाग द्वारा 9.5 MLD का STP बनाया हुआ है। यदि गांव का गन्दा पानी उसमे डाला जाये तो समस्या का समाधान हो सकता तथा इस मामले मे उपायुक्त महोदय व पुलिस अधीक्षक रेवाडी से विचार– विमर्श करने उपरान्त उपायुक्त महोदय के पत्र कमांक 10040/पंचायत दिनांक 16.10.2019 (प्रति सलंग्न) द्वारा कार्यकारी अभियन्ता(पं0राज) रेवाडी को लिखा गया था कि वह उपरोक्त बारे अधीक्षक अभियन्ता व कार्यकारी अभियन्ता जनस्वास्थ्य विभाग रेवाडी से सम्पर्क करके (विचार–विमर्श करके) रिपोर्ट शीध्र इस कार्यलय मे भिजवाये, ताकि आगामी कार्यवाही हेतू अतिरिक्त महानिदेशक पुलिस दक्षिण रेंज रेवाडी से मामले मे विचार विमर्श किया जा सके, परन्तु उक्त अधिकारी से अभी तक रिपोर्ट प्राप्त नही हुई है।

अतः कार्यकारी अभियन्ता(पं0राज) रेवाडी से रिपोर्ट प्राप्त होते ही आपकी सेवा मे भिजवा दी जायेगी। यह आपकी सेवा मे सूचनार्थ प्रेषित है।

जिला विकास एवं पंचायत अधिकारी,
रेवाडी।

1056

.

Executive Engineer Rewari
Development and Panchayat, Haryana

To

THE NANDRAMPUR BASS LandC CO-OP SOCIETY LIMITED [2021R3649]
23, NANDRAMPUR BASS , 123106
E-mail- THENRBASSCO.OPLC@GMAIL.COM
Contact No.- 9813957570

Memo No.- HEWP/AC-40222 **Dated - 20/10/2023**

Subject:- LAYING OF DIRTY WATER RCC LINE AT VILL KHARKARA DHARUHERA (Z P) **Chargeable to** "LAYING OF DIRTY WATER RCC LINE AT VILL KHARKARA DHARUHERA (Z P)" **(Tender id-2023_HRY_313675_1) .**

***

Letter of Acceptance

Agreement Amount (Rs.) - 28,08,459 /-

Dear Sir,

This is to notify you that your Bid dated vide e-Tender Number- **2023_HRY_313675_1** for the contract Price of Rupees **28,08,459** /-, as corrected and modified in accordance with the Instructions to Bidder is hereby accepted.

Part-A Based on HSR Items						
As per approved DNIT					**Ceiling Rates**	
Sr. No.	**Description**		**Qty.**	**Unit**	**Rate (Rs.)**	**Amount (Rs.)**
1	HSR 4.16	Excavating trenches of required width for pipes, cables, etc including excavation for sockets, and dressing of sides, ramming of bottoms, depth up to 1.5 m, including getting out the excavated soil, and then returning the soil as required, in layers not exceeding 20 cm in depth, including consolidating each deposited layer by ramming, watering, etc. and disposing of surplus excavated soil as directed, within a lead of 50 m : 1.3. Pipes, cables etc. exceeding 300 mm dia but not exceeding 600 mm	762.00	Metre	77.19	58814.97
2	HSR 5.23	Demolishing cement concrete manually/ by mechanical means including disposal of material within 50 metres lead as per direction of Engineer - in - charge. 2. Nominal concrete 1:2:4 or leaner mix (i/c equivalent design mix)	186.55	cum	1031.23	192373.43
3	HSR 17.70	MAINTENANCE OF ROADS Removal of existing IPB by manual means and disposal of dismantled material with all lead and lift as per technical specification clause 202.3.	1393.55	Sqm	23.34	32518.40

Disclaimer - *Sufficient efforts have been made to make the online calculations accurately. But, calculations are required to be cross checked by each user at each level. Dealing officials will be responsible for checking the accuracy of all Calculation in the estimate in all respect.*

Scanned with OKEN Scanner

Executive Engineer Rewari
Development and Panchayat, Haryana

Part-A Based on HSR Items						
As per approved DNIT					**Ceiling Rates**	
Sr. No.	**Description**		**Qty.**	**Unit**	**Rate (Rs.)**	**Amount (Rs.)**
4	HSR 17.71	MAINTENANCE OF ROADS Relaying of available (removed and stacked) Interlocking Paver Block Pavement having thickness 100mm/80 mm/ 60 mm (average = 80mm) as per drawings and Technical Specification Clause 1504	130.03	Sqm	59.24	7702.44
5	HSR 21.89	N MANHOLE CHAMBERS Construction of rectangular standard brick masonry manhole chambers to standard drawings on new. egg-shaped sewers up to the required depth in 1:5 cement sand mortar, lime concrete 40 percent lime mortar with 19-20 mm gauge brick ballast in haunches above the arch ring where the depth of cover in traffic streets is less than 1.5 metres, 12mm thick water tight 1:2 cement sand plaster with a floating coat of neat cement and finished with two coats of sodium silicate on interior surface where required, reinforced cement concrete slab 180mm thick fixing 560 mm internal diameter C.I. manhole frame and cover weight not less than 2.5 quintal painted with 3 coats of black bitumen paint, fixing galvanised malleable iron steps embedded in 1:2 cement sand mortar etc., complete. the rate also covers the cost of M.S. steel for R.C.C. slab labour for fixing and carriage of C.I. manhole frame and cover and malleable iron steps from the stores of the engineer-in-charge of the works to site of works. The rate further includes cost of accurately planned and fitted centring, supports for all works, as well as for all curves and specials work cleaning out their beds, etc. sodium silicate shall be supplied free of cost at the stores of Engineer-in-charge. 2.1. On egg-shaped sewers of size 910mm X 1365 mm to 970 mm x 1455 mm - for 3.70 meters depth below ground level	39.00	Each	233[illegible]	[illegible]045.[illegible]

Disclaimer - *Sufficient efforts have been made to make the online calculations accurately. But, calculations are required to be cross checked by each user at each level. Dealing officials will be responsible for checking the accuracy of all Calculation in the estimate in all respect.*

Scanned with OKEN Scanner

.

Executive Engineer Rewari
Development and Panchayat, Haryana

8. The specifications/makes of any item, for which, specifications/makes has not been mentioned in the NIT, then the same will be finalized by the Engineer-in-Charge.
9. NS item, if any should be got sanctioned from the competent authority before the execution of NS item. These NS items rates should not be allowed to exceed the quoted rates.
10. All material included Cement will be arranged by the agency at his own level.
11. The scope/Qty of the work can be increased or decreased depending upon the site condition and availability of funds and any item Committed and substituted in accordance with the requirement of the department and no claim on this amount shall be entertained.
12. The payment will be made to the agency in accordance to funds provided by the Govt. from time to time and there will be no claim by agency for any type like contractor profit, interest etc. for delay in payment.
13. Labour cess @ 1% shall be deducted from the bills of the contractor/agency and will be deposited with Secretary, Haryana Building and Other Constructions Workers Welfare Board.
14. All other conditions as per approved NIT.

You are hereby requested to furnish Performance Security, (and additional security for unbalanced bids in terms of ITB Clause 29.3) [if applicable] in the form detailed in Clause 34.1 of ITB for an amount equivalent to Rs. **79,790** /- within 15 days of the receipt of this letter of acceptance valid up to 28 days from the date of expiry of Defect Liability-cum-Maintenance Period i.e. up to **42 Months** and sign the contract, failing which action as stated in Clause 34.3 of ITB will be taken.

NARENDER KUMAR
Executive Engineer
Executive Engineer Rewari

Endst. No. : **Even** Dated : **Even**

Copy of above is forwarded to the following for information and necessary action.

1. Sr. Divisional Accounts Officer, Development and Panchayat, Division Executive Engineer, Panchayati Raj[Executive Engineer Rewari].

2. Deputy Supdt. Officer, Development and Panchayat, Division Executive Engineer, Panchayati Raj[Executive Engineer Rewari].

Disclaimer - *Sufficient efforts have been made to make the online calculations accurately. But, calculations are required to be cross checked by each user at each level. Dealing officials will be responsible for checking the accuracy of all Calculation in the estimate in all respect.*

Scanned with OKEN Scanner

.

Executive Engineer Rewari
Development and Panchayat, Haryana

8. The specifications/makes of any item, for which, specifications/makes has not been mentioned in the NIT, then the same will be finalized by the Engineer-in-Charge.
9. NS item, if any should be got sanctioned from the competent authority before the execution of NS item. These NS items rates should not be allowed to exceed the quoted rates.
10. All material included Cement will be arranged by the agency at his own level.
11. The scope/Qty of the work can be increased or decreased depending upon the site condition and availability of funds and any item Committed and substituted in accordance with the requirement of the department and no claim on this amount shall be entertained.
12. The payment will be made to the agency in accordance to funds provided by the Govt. from time to time and there will be no claim by agency for any type like contractor profit, interest etc. for delay in payment.
13. Labour cess @ 1% shall be deducted from the bills of the contractor/agency and will be deposited with Secretary, Haryana Building and Other Constructions Workers Welfare Board.
14. All other conditions as per approved NIT.

You are hereby requested to furnish Performance Security, (and additional security for unbalanced bids in terms of ITB Clause 29.3) [if applicable] in the form detailed in Clause 34.1 of ITB for an amount equivalent to Rs. **79,790** /- within 15 days of the receipt of this letter of acceptance valid up to 28 days from the date of expiry of Defect Liability-cum-Maintenance Period i.e. up to **42 Months** and sign the contract, failing which action as stated in Clause 34.3 of ITB will be taken.

NARENDER KUMAR
Executive Engineer
Executive Engineer Rewari

Endst. No. : **Even** Dated : **Even**

Copy of above is forwarded to the following for information and necessary action.

1. Sr. Divisional Accounts Officer, Development and Panchayat, Division Executive Engineer, Panchayati Raj[Executive Engineer Rewari].
2. Deputy Supdt. Officer, Development and Panchayat, Division Executive Engineer, Panchayati Raj[Executive Engineer Rewari].

Disclaimer - *Sufficient efforts have been made to make the online calculations accurately. But, calculations are required to be cross checked by each user at each level. Dealing officials will be responsible for checking the accuracy of all Calculation in the estimate in all respect.*

Scanned with OKEN Scanner

50 लाख खर्च फिर भी नहीं मिली लोगों को दूषित पानी से निजात

अधिकारियों में तालमेल की कमी से आज भी कार्य अधूरा

गांव खरखड़ा में जोहड़ के पानी के सैंपल लेती टीम ● जागरण

संवाद सहयोगी, धारूहेड़ा: पंचायत विभाग की ओर से 50 लाख खर्च करके नया जोहड़ बनाने के बावजूद खरखड़ा के लोगों को गंदे पानी से राहत नहीं मिल पाई है। राष्ट्रीय हरित अधिकरण (एनजीटी) में चल रहे मामले को लेकर जिला प्रशासन को फटकार के बाद मंगलवार को एसडीएम रेवाड़ी, क्षेत्रीय अधिकारी प्रदूषण नियंत्रण बोर्ड, जनस्वास्थ्य विभाग के अधिकारी व बीडीपीओ सहित अन्य कर्मचारी गांव पहुंचे और जोहड़ व गांव के पीने के पानी के सैंपल लिए।

एनजीटी को दी गई शिकायत में खरखडा के रहने वाले प्रकाश यादव ने बताया कि घरों से निष्कासित पानी जो वर्षों से आबादी के बीच नालियों के माध्यम से पुराने जोहड़ में डाला जा रहा है, जिसकी वजह से जोहड़ के आसपास स्थिति ग्रामीणों को जल प्रदूषण की समस्या से रूबरू होना पड़ रहा है। इस समस्या को लेकर वर्ष 2018 में करीब आबादी से दूर नए जोहड़ को मंजूरी मिलने के साथ ही करीब 50 लाख खर्च कर नया जोहड़ बना भी दिया, अधिकारियों में तालमेल की कमी के चलते आज भी कार्य अधूरा है। अब तो गांव का पानी भी पीने लायक नहीं रह गया है।

- **एनजीटी में चल रहे मामले को लेकर जिला प्रशासन को लगाई फटकार**
- **एनजीटी के आदेश पर जोहड़ और गांव के पानी के लिए गए सैंपल**

एनजीटी के आदेश पर जनस्वास्थ्य विभाग ने पीने के पानी तथा प्रदूषण नियंत्रण बोर्ड ने जोहड़ के सैंपल लिए है। सैंपल रिपोर्ट आने के बाद आगे की कार्रवाई की जाएगी। – **हरिश शर्मा,** क्षेत्रीय अधिकारी हरियाणा प्रदूषण नियंत्रण बोर्ड

राष्ट्रीय हरित अधिकरण के आदेश पर हुई कार्रवाई

26 नवंबर को रेवाड़ी प्रशासन को जोहड़ का मौका मुआयना टीम के साथ निरीक्षण किए जाने का आदेश जारी हुआ, लेकिन विभाग ने शिकायतकर्ता को सूचना न देकर मामले को दबा दिया गया है। अब एनजीटी के आदेश पर मंगलवार को गांव के जोहड़ के सैंपल लिए गए हैं ताकि आगे कार्रवाई की जा सके।

Scanned with OKEN Scanner